

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

Appeal No. 136/2017

In the matter of:

M/s. V.S.K. Exim Pvt. Ltd.

... Petitioner

v.

Registrar of Companies.

.....Respondent

SECTION: Under Section 252(2)

Order delivered on 30.11.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)


For the petitioner
For the Respondent
Intervener

Ashish Bhagat & Ritik Malik, Advs.
-
Esha Kadian
Lakshmi Gurung, Stng. Counsel for IT.

ORDER

Ld. counsel for the petitioner is present. Ld. Counsel for the ROC is also present. In compliance to the directions of the Tribunal dated 27.10.2017 reply has been filed. However, in consonance with the practice adopted by this Tribunal the petitioner is directed to also take notice upon the jurisdictional Income tax Officer who completed the last assessment of the company prior to its striking off within a period of 3 days from today. A copy of the appeal alongwith annexure has also to be furnished to the Id. Counsel appearing for the income tax department Ms. Lakshmi Gurung by today. Post the matter for enquiry on 19.12.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)
KCS


(R. VARADHARAJAN)
MEMBER (JUDICIAL)